



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1589/2021

This the 17th day of August, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

Charu	Family Pension
D/o Late Sh.Param Lal	Age – 35 years
R/o 4/140, Gali No.4	PPO No.4270915051573
Lalita Park, Laxmi Nagar	PPO Unique ID-F08763013
Delhi – 110092.	

...Applicant

(By Advocate: Mr. M. Rais Farooqui)

VERSUS

1. Union of India
Ministry of Housing & Urban Affairs
Through Secretary
Nirman Bhawan, New Delhi – 110001.
2. Chief Controller (Pension)
Ministry of Finance, Govt. of India
Central Pension Accounting Office
Trikoot-II, Bhikaji Cama Place
New Delhi – 110066.
3. Pay and Account Office (PTG)
13/3, Jam Nagar House
New Delhi- 110011.
4. Smt. Meena Kumari
Late Sh. Param Lal
R/o RCZ-1/96, Nihal Vihar
Nangloi, Delhi – 110081.

...Respondents

(By Advocate: Mr.G.S. Virk for R-1 to 3)

ORDER (Oral)



Mohd. Jamshed, Member (A):

The father of the applicant, who was a Central Govt. Employee in the Government of India Press, New Delhi retired from the service on 31.07.2015. He died on 23.01.2016, leaving behind his wife (widow), one son, and two daughters including the applicant (divorcee). The applicant contends that she along with her mother were the dependents upon her father.

2. The applicant by way of this OA seeks relief in terms of a direction to the respondents to release 50% share of the family pension to her as she was also dependent on her father.
3. The applicant contends that in this behalf, she has made a representation dated 05.07.2021 to the respondents. However, the same is still pending with the respondents.
4. Heard Mr. M. Rais Farooqui, learned counsel for the applicant and Mr. G. S. Virk, learned counsel for the respondents No. 1 to 3, through video conferencing.



5. At the outset, learned counsel for the applicant, submits that the applicant will be satisfied, if her representation dated 05.07.2021 is considered and decided by the respondents in a time bound manner. To such request of the learned counsel for the applicant, there is no objection from the learned counsel for the respondents No. 1 to 3.

6. Accordingly, without going into the merits of the case, the present OA is disposed of, at the admission stage, with a direction to the respondents to dispose of the representation of the applicant dated 05.07.2021 by passing a detailed and speaking order, as early as possible, and in any case not later than three months positively from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondents. There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

/ankit/anjali/